

(c) During the financial year 1996-97, upto 30.6.96, no application for grant of Letter of Intent/Industrial Licence for setting up of new sugar mill in coop. sector has been received.

(d) and (e). Does not arise.

STATEMENT

State-wise number of Installed sugar Factories in Cooperative sector and their Installed Annual Sugar Production Capacity. (As on 30.6.1996).

S.No.	State	No. of Installed sugar factories in Cooperative sector	Installed annual sugar production capacity (In lakh tonnes)
1.	Punjab	16	4.155
2.	Haryana	10	2.436
3.	Rajasthan	1	0.077
4.	Uttar Pradesh	31	7.769
5.	Madhya Pradesh	3	0.334
6.	Gujarat	19	8.537
7.	Maharashtra	104	37.2984
8.	Assam	2	0.115
9.	Orissa	4	0.392
10.	Andhra Pradesh	18	2.291
11.	Karnataka	18	4.0365
12.	Tamil Nadu	15	4.865
13.	Pondicherry	1	0.174
14.	Kerala	2	0.136
15.	Goa	1	0.093
Total		245	72.7089

Inclusion of Certain Communities in SCs/STs Lists

1079. SHRI RAMESH CHENNITHALA : Will the Minister of WELFARE be pleased to state :

(a) whether the Government propose to include certain communities in the Lists of Scheduled Castes and Scheduled Tribes;

(b) if so, the steps taken/proposed to be taken by the Government in this regard; and

(c) the names of the communities included in the Lists of Scheduled Castes and Scheduled Tribes during the last three years?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) and (b). The claims of various communities for inclusion in the lists of Scheduled Castes and Scheduled Tribes, an appropriate

modalities for deciding such claims, are under the consideration of Government.

(c) During the last three years, only one community, namely the Koch-Rajbongshi community in relation to the State of Assam (excluding autonomous districts) has been include in the lists of Scheduled Tribes. There has been no case of inclusion in the lists of Scheduled Castes during this period.

12.03 hrs.

PAPERS LAID ON THE TABLE

[English]

MR. DEPUTY SPEAKER : Now, Papers to be laid on the Table.

Annual Report and Review on the working of National Institute for the Mentally Handicapped, Secunderabad, for 1994-95 and Statement explaining reasons for delay in laying the papers etc.

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : I beg to lay on the table :

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Mentally Handicapped, Secunderabad, for the year 1994-95, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Mentally Handicapped, Secunderabad, for the year 1994-95.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-120/96]

(3) A copy each of the following papers (Hindi and English versions) under sub-section 619A of the Companies Act, 1956

(i) Review by the Government of the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1994-95.

(ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-121/96]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Visually Handicapped, Dehra Dun, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Visually Handicapped, Dehra Dun, for the year 1994-95.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See no. LT-122/96]

Central Apprenticeship Council (Amendment) Rules, 1996.

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : I beg to lay on the Table a copy of the Central Apprenticeship Council (Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 187 in Gazette of India dated the 27th April, 1996, under sub-section (3) of section 37 of the Apprentices Act, 1961.

[Placed in Library. See No. LT-123/96]

12.3¼ hrs.

BUSINESS ADVISORY COMMITTEE

Second Report

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA) : I beg to present the Second Report of the Business Advisory Committee

12.03½ hrs.

ELECTION TO COMMITTEE

Animal Welfare Board of India

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA) : (a) With the permission of the Chair, on behalf of Capt. Jai Narain Prasad Nishad, I beg to move the following

"That in pursuance of Section 5(1) (i) of the prevention of Cruelty to Animals Act, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare

Board of India, subject to the other provisions of the said Act."

MR. DEPUTY-SPEAKER : The question is :

"That in pursuance of Section 5(1) (i) of the prevention of Cruelty to Animals Act, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board of India, subject to the other provisions of the said Act."

The motion was adopted.

[Translation]

MR. DEPUTY SPEAKER : I have a list of Members. I shall give chance to all, one by one.

[English]

Let us take up Calling Attention Motion.

(Interruptions)

[Translation]

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) Sir, you have just stated that the Calling Attention Motion, would be taken up.

MR. DEPUTY SPEAKER : I have enquired about it. Now, the Zero Hour will be taken up first and Calling Attention Motion would follow thereafter.

[English]

SHRIMATI KRISHNA BOSE (Jadavpur) : Mr. Deputy-Speaker, Sir, I have a question. Will the Government take steps to pass the Bill for providing 33 percent reservation of seats for women in State Legislatures and both Houses of Parliament in this very Session because we have been given promises in this regard for a very long time? We would now like to see the promises to be put into action about this 33 percent reservation of seats for women in State Legislatures and Parliament. *(Interruptions)*

MR. DEPUTY-SPEAKER : Shri Hannan Mollah. *(Interruptions)* Wait a minute, please.

(Interruptions)

SHRI RAMESH CHENNITHALA (Kottayam) : I have given notice, Sir. *(Interruptions)*

MR. DEPUTY-SPEAKER : I am going through the list.

(Interruptions)

[Translation]

SHRIMATI SUMITRA MAHAJAN (Indore) : Mr. Deputy-Speaker, Sir, except for a certain period women in our country have always played leading roles in